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## IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

**BEFORE** 

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, ACTING CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 18<sup>th</sup> OF JUNE, 2025

WRIT PETITION No. 17958 of 2025

RAJESH KUMAR SINGH Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Sudesh Kumar Mishra - Advocate for petitioner.

Shri Vivek Sharma - Deputy Advocate General for respondents/State.

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## **ORDER**

Per. Sanjeev Sachdeva, Acting Chief Justice

Learned counsel for petitioner seeks leave to withdraw the petition reserving the right of the petitioner to take appropriate remedy in accordance with the dispute resolution clause contained in the Work Order.

In view of the above, the petition is dismissed as withdrawn.

All rights and contentions of the parties are reserved.

(SANJEEV SACHDEVA) ACTING CHIEF JUSTICE (VINAY SARAF) JUDGE